

was set up on 14.5.1999 and was required to submit its report as soon as possible, but not later than 14.11.99. The tenure of the Commission was extended from time to time and is, at present, upto 14.5.2003.

(d) and (e) The Commission has already held 16 sittings at different places. 65 Affidavits have been filed and 83 witnesses have been examined so far. It is also examining a large number of articles and documents, allegedly belonging to one "Gumanami Baba" referred to in the "Asian Age" of June 11, 2002. The Commission is required to submit its report to the Central Government as soon as possible but not later than the 14th May, 2003.

Condition of Kashmir Pandits living in camps

†810. SHRI P.K. MAHESHWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that millions of Kashmiri Pandits have been staying at refugee camps at Jammu and elsewhere in pathetic condition after abandoning their homes in 1990;

(b) if so, whether they are falling prey to the number of diseases;

(c) if so, whether Government's attention has been drawn to increase in their death rate and decline in birth rate in these camps; and

(d) if so, the concrete steps Government have taken in this regard, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYASAGAR RAO): (a) There are 56246 Kashmiri migrant families of which 34305 families are staying in Jammu, 19338 families in Delhi and 2603 families in other States. Of these, 238 migrant families are living in 14 camps in Delhi and 4778 families in 12 camps in Jammu. Others are living under their own arrangements. As reported by State Government the condition in the migrant camps is satisfactory. All facilities including water, electricity, health, schools education and sanitation are being provided to the migrants putting up in the camps. In addition relief as per norms approved by the State Government or Union Territory is also being provided.

†Original notice of the question was received in Hindi.

[24 July, 2002]

RAJYA SABHA

(b) and (c) Government has not received any report to indicate that migrants are falling prey to a number of diseases and that their death rates has increased and birth rate declined. Nor have any reports of alarming deaths been received.

(d) in view of (a) to (c) above, the question does not arise.

Comment of Gujarat Government on NHRC report on Godhra Carnage

811. DR. ABRAR AHMED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Government have asked for comments on the Report of NHRC on Godhra carnage from the State Government of Gujarat; and

(b) whether the comments have since been received; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) The National Human Rights Commission (NHRC) had sent its final Report to the Government of Gujarat, for their comments. It is for the Government of Gujarat to send its comments to the Commission.

Criminal Incidents in Gujarat

†812. SHRI JANESHWAR MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that petty criminal incidents are still taking place in Gujarat with the help of fundamentalists in which mostly innocent people are being killed;

(b) if so, the details thereof;

(c) whether it is also a fact that with the declaration of "Gaurav Rath Yatra" by the State unit of BJP, the whole State is engulfed in a tense situation;

(d) if so, the details thereof;

(e) whether Government will take action against the elements disrupting the social harmony; and

†Original notice of the question was received in Hindi.